

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 347 OF 1990.

~~Case No.~~

DATE OF DECISION 19-10-1993.

Shri Jaimal Govind & Anrs. Petitioners

Mr. B.B.Gogia, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mr. B.R. Kyada, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

The Hon'ble Mr. M.R.Kolhatkar, Admn. Member.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

- 2 -

1. Shri Jaimal Govind
Hindu, Adult, Aged about 57 years
Occupation: Service
Address: Cleaner Muccadam,
Carriage & Wagons Department,
Office of the Carriage & Wagon
Superintendent, Western Railway,
Rajkot.
2. Shri Dhanji Premji,
Hindu, Aged about 50 years,
Occupation : Service,
Address: Cleaner Muccadam,
Carriage & Wagons Department,
Office of the Carriage & Wagons
Superintendent, Western Railway,
Rajkot. Applicants.

(Advocate: Mr. B.B.Gogia)

Versus.

1. Union of India,
Owning & Representing
Western Railway, through:
General Manager,
Western Railway,
Churchgate, Bombay.
2. Divisional Railway Manager,
Western Railway,
Rajkot Division,
Kothi Compound,
Rajkot. Respondents.

(Advocate: Mr. B.R.Kyada)

ORAL ORDER

O.A.No. 347/1990

Date: 19.10.1993.

Per: Hon'ble Mr. R.C.Bhatt, Judicial Member.

Heard Mr. B.B.Gogia, learned advocate for the
applicants and Mr. B.R.Kyada, learned advocate for the
respondents.

2. Mr. Kyada, learned advocate for the respondents
submitted that originally this matter was given O.A.St.
No. 181/90 and there was M.A. 132/90 filed by the

- 3 -

applicant in that O.A.St.No. for condonation of delay. He submitted that reading the order passed in M.A.132/90 in O.A.St.No. 181/90 dated 17th July, 1990, the O.A.St.No. was disposed of by which the Tribunal had directed the applicants to make representation to the 1st respondent, General Manager, Western Railway, Bombay, on the basis of the decision of the Tribunal in T.A.No. 1329/86 dated 15th June, 1988 and to claim the relief on that basis. The applicants were directed to file the representation within one month from the date of the order of this Tribunal and the 1st Respondent had to pass final order within three months after the receipt of the representation from the applicants and in case the respondents pass a speaking order rejecting the request of the applicants, the applicants were at liberty to approach the Tribunal. The Registry has given a new number O.A. 347/90, but we don't feel it necessary to pass ~~any further~~ any order because reading the order of the Tribunal dated 17th July, 1990 it is clear that in substance the O.A was disposed of. However, if the applicants feel aggrieved by the speaking order passed by the respondent No.1 they can approach the Tribunal according to Rule. With these observations this O.A.347/90 is disposed of. No order as to costs.

M.R.Kolhatkar
(M.R.Kolhatkar)
Member (A)

Resil
(R.C.Bhatt)
Member (J)